

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 56 of 2021**

In the matter of:

**The Assistant Commissioner of Central Tax, GST
Division**

....Appellant

Vs.

**Mr. V. Shanker RP for M/S Sri Ramanjaneya Ispat
Pvt. Ltd.**

....Respondent

Present:

Appellant:

**Mr. Joseph Constant Kullu (Assistant Commissioner,
Central Tax) and Mr. Ram Mohan Chowdary
(Superintendent, Central Tax)**

ORDER

(Through Virtual Mode)

01.02.2021: The issue raised in this appeal is that while approving the Resolution Plan of the Corporate Debtor claim of Appellant in regard to statutory dues was not taken into consideration.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on 26th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g